

**FORM B
PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
ADVANCE HOME AND PERSONAL CARE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Advance Home and Personal Care Limited
2.	Date of incorporation of corporate debtor	2 nd July 1985
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Delhi under Companies Act 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24243DL1985PLC021386
5.	Address of the registered office and principal office (if any) of corporate debtor	511/2/1, Village Rajokari, New Delhi 110038
6.	Date of closure of Insolvency Resolution Process	10.10.2020 (10 October 2020)
7.	Liquidation commencement date of corporate debtor	06.10.2021 (06 October 2021) Name: Vivek Parti
8.	Name and registration number of the insolvency professional acting as liquidator	Registration Number: IBBI/IPA-001/IP-P00813/2017-2018/11376
9.	Address and e-mail of the liquidator, as registered with the Board	A-166, 2 nd Floor, Defence Colony, New Delhi 110024 Delhi Email: v_parti@yahoo.com
10.	Address and e-mail to be used for correspondence with the liquidator	A-166, 2 nd Floor, Defence Colony, New Delhi 110024 Delhi Email: v_parti@yahoo.com
11.	Last date for submission of claims	04.11.2021 (04 November 2021)

Notice is hereby given that the National Company Law Tribunal (New Delhi Bench IV) has ordered the commencement of liquidation of the Advance Home and Personal Care Limited on 06.10.2021.

The stakeholders of Advance Home and Personal Care Limited are hereby called upon to submit their claims with proof on or before 04.11.2021, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date : 06 October 2021

Place : New Delhi

Sd/-

Vivek Parti
Liquidator

